

(2006) 11 PAT CK 0028
In the Patna High Court
Case No : CWJC No. 13569 of 2006

Rameshwar Singh

APPELLANT

Vs

The State of Bihar and Others

RESPONDENT

Date of Decision : 10-11-2006

Acts Referred:

Citation : (2007) 1 PLJR 58

Hon'ble Judges : J.N. Bhatt, C.J;Shailesh Kr. Sinha, J

Bench : Division Bench

Advocate : Basant Kumar Choudhary, for the Appellant; S.K. Ghose For the State, for the Respondent

Judgement

1. By this petition under the banner of Public Interest Litigation the petitioner has sought a mandamus seeking a direction against the officials respondents for taking appropriate action against respondents 6 and 7 in accordance with law for allegedly having committed illegality in withdrawing the public money and embezzling the same after losing election of Mukhia, so far as Gram Panchyat Balia is concerned, and to act appropriately as per Rule on the inquiry report dated 1.8.2006 contained in Annexure 6. It is in these context, it is rightly, jointly, submitted that the District Magistrate shall process the report. Accordingly, the District Magistrate, concerned shall process the same and take appropriate action if not taken and implemented as per the decision, as early as possible, preferably, within four months. With this observation, this petition shall stand disposed of.

Let a copy of this order be given to learned counsel for the parties.